

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6861
ANSWERED ON:08.05.2013
MAJOR PENALTY TO CONVICTED OFFICER
Singh Shri Pashupati Nath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a Government officer is censured if he is not convicted for major penalties;
- (b) if so, the details of the provisions in this regard; and
- (c) the number of cases registered against the Government officers for major penalties during the last three years and the number of officers convicted during the said period?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): Any of the penalties prescribed in Rule 11 of the CCS (CCA) Rules, 1965, may be imposed on a Government servant as decided by the Disciplinary Authority.

(c): Such details are not maintained centrally.